

FORM A
PUBLIC ANNOUNCEMENT
Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF PYTHHOS TECHNOLOGY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PYTHHOS TECHNOLOGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/04/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200DL2010PTC202157
5.	Address of the registered office and principal office (if any) of corporate debtor	301 3rd FLOOR RG TRADE TOWER, NETAJI SUBHASH PLACE PITAMPURA DELHI NORTH WEST DL 110034 IN
6.	Insolvency commencement date in respect of corporate debtor	4 th February, 2022 (Order received on 11 th February, 2022)
7.	Estimated date of closure of insolvency resolution process	2 nd August, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sunder Khatri Reg. No.: IBB/IPA-002/IP-N00437/2017-2018/11191
9.	Address and e-mail of the interim resolution professional, as registered with the Board	GF-124&113 World Trade Centre, Babar Road, Lalit Hotel, New Delhi, National Capital Territory of Delhi- 110001 E-Mail: sunder_khatri@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	GF-124&113 World Trade Centre, Babar Road, Lalit Hotel, New Delhi, National Capital Territory of Delhi- 110001 E-Mail: ip.pythhos@gmail.com
11.	Last date for submission of claims	25 th February, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act	Not Applicable

SUNDER KHATRI

Advocate

Insolvency Professional

IP REGN No.

IBBI/ IPA- 002/ IP-N00437/ 2017-2018/11191

Sunder Khatri

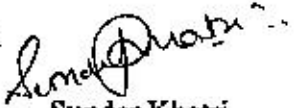
	as Authorised Representative of creditors in a class (Three names for each class)	
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in . Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pythhos Technology Private Limited** on 4th February, 2022 (Order received by the IRP on 11th February, 2022).

The creditors of **Pythhos Technology Private Limited** are hereby called upon to submit their claims with proof on or before 25th February, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Sunder Khatri

Date: 13.02.2022
Place: New Delhi

Interim Resolution Professional
Reg. No.: IBBI/TPA-002/IP-N00437/2017-2018/11191

SUNDER KHATRI
Advocate
Insolvency Professional
IP REGN No.
IBBI/TPA-002/IP-N00437/2017-2018/11191